

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 107
Appeal No. 01/252/JPR/2024
Under Section 252 of
Companies Act, 2013

In the matter of:

Department of Income Tax

.... Appellant

Versus

ROC & Anr.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Appellant : N.S. Bhati, Adv.
For the Respondent : Pooja Singh, JTA

ORDER

Heard Mr. N.S. Bhati, Adv. appearing on behalf of the Appellant (Department of Income Tax). Ms. Pooja Singh, JTA appearing on behalf of RoC, Jaipur submits that reply has been filed. An affidavit of service has been filed vide Diary No. 1024/2024 dated 23.04.2024. Respondent Company has already been served. Despite effective service, there is no representation on behalf of the Respondent No. 2. Learned counsel for the Appellant is directed to serve copy of today's proceeding at the given address of the Respondent No. 2 intimating the next date of hearing. List the matter on 13.06.2024.


Sd/-

(Rajeev Mehrotra)
Technical Member


Sd/-

(Deep Chandra Joshi)
Judicial Member

May 16, 2024